Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

LPA No. 236/2019 CM No.7361/2019 CM No. 8681/2019 (Through Video Conference)

.. Applicant/Appellant(s)

Mr. Pranav Kohli, Advocate.

at Jammu)

(on Video Conference from his office

Avtar Singh and another

Through:-

v/s

State and others

....Respondent(s)

Through:-None.

Sat Pal Sharma and others

Through:-None.

v/s

State and others

....Respondent(s)

Through:-None.

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE

(on Video Conference from High Court at Jammu)

ORDER 19.06.2020

1. An adjournment request has been received from Mr. Parveen Kapahi submitting that he is not well.

LPA No. 284/2019 CM No. 8470/2019

CM No. 8471/2019

...Applicant/Appellant(s)

2. It is further submitted that he does not have video conferencing apparatus available before him.

3. It appears that Mr. Parveen Kapahi has not seen the circulars issued by this Court wherein we have permitted and enabled the parties as well as counsels to appear before us using any e-mode including mobile, landline telephone. Certainly Mr. Parveen Kapahi cannot say that he is not using a mobile phone or is in a position to appear before us through video calling.

4. This case is truly an unfortunate case when despite specific directions for its listing, the case has not been listed after 17th December 2019.

5. The case also involves a property regarding which a report of the structure being in a dangerous condition has been given.

6. On the request of the parties, we had appointed local commissioner whose report is also before us. In view thereof, there is grave urgency in the matter.

7. We have every sympathy for the sickness of the learned counsel. However, this matter is of such a nature that it cannot wait endlessly. We are sure that Mr. Parveen Kapahi as well the petitioners would be in a position to make arrangements in case counsel has any difficulty in appearance.

8. In case any learned counsel is unable to appear before us, the parties shall appear in person.

9. We may note that LPA No. 284/2019 also assails the impugned judgment dated 19th September 2019 which has been assailed by way of the present LPA is also listed along with this case.

10. Mr. Vikas Magotra is the counsel for the appellant in that matter.

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(GITA MITTAL) CHIEF JUSTICE

 The name of Mr. Rajneesh Raina, Advocate who appears for the Jammu Municipal Corporation has not been shown in the cause list.

12. Let the same be reflected in these appeals.

13. Let copy of the report of the local Commissioner be sent to counsels/parties by e-mode. It shall be no excuse to any party to say that he/she does not have a copy of the report.

14. List both the appeals on 2^{nd} July 2020.

(VINOD CHATTERJI KOUL) JUDGE

Jammu 19.06.2020 Raj kumar

